Central Administrative Tribunal Principal Bench, New Delhi

OA No.3277/2016

New Delhi, this the 17th day of October, 2016

Hon'ble Mr. Shekhar Agarwal, Member (A) Hon'ble Dr. Brahm Avatar Agrawal, Member (J)

Uttam Prasad Singh, aged 59 years,
S/o Sh.Bhullan Prasad,
Loco Pilot Mail, Ludhiana,
Northern Railway, Ferozepur Division,
R/o Qr. No.178 B, Railway Colony No.6,
New Disel Shed, Ludhiana (Punjab).Applicant.

(By Advocate: Mr. M.S. Saini)

Versus

- Union of India through General Manager, Northern Railway, Headquarters' Office, Baroda House, New Delhi.
- 2. The Chief Personnel Officer,
 Northern Railway, Headquarters' Office,
 Baroda House, New Delhi. ... Respondents

ORDER (ORAL)

By Mr. Shekhar Agarwal, Member (A):-

This OA has been filed seeking the following relief:-

(i) Issue directions to the respondents to extend the benefit of second chance to the Applicant's ward for Aptitude Test for appointment as Assistant Loco Pilot with all consequential benefits similar to those as applicable to retirement/ recruitment cycle July-2013 onwards by exercising the powers vested in the General Manager vide Railway Board's Orders dated 23-01-2015;

- (ii) Pass such other and further orders as this Hon'ble Tribunal deem fit and proper in the facts and circumstances of the case.
- 2. Learned counsel for the applicant has submitted that this matter is squarely covered by the judgment of this Tribunal passed in OA No 1620/2015 decided on 09.09.2016 in **Sita Ram** and others vs Union of India and others.
- 3. Learned counsel for the applicant stated that the applicant would be satisfied in case directions were given to the respondents to extend the benefits of the aforesaid judgment to him as well.
- 4. In view of the limited prayer of the applicant, this OA is disposed of at the admission stage itself, without issuing notice to the respondents and without going into the merits of the case with a direction to them to consider the case of the applicant herein in the light of the aforesaid judgment of this Tribunal. In case the applicant is found to be similarly placed as the applicant of that OA then he may be extended the same benefits as were granted to the applicants of the aforesaid OA. The respondents shall take decision within sixty days from the date of receipt of a certified copy of this order.

(Dr. Brahm Avatar Agrawal) Member (J) (Shekhar Agarwal)
Member